

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF LALIT POLYMERS AND ELECTRONICS LIMITED

Registered Office: D-2, M.I.D.C Area Jejuri, Purandhar Taluka, Distt. Pune, Maharashtra, Pin Code: 412303

This corrigendum to the Public Announcement (PA) is being issued by 'RR Investors Capital Services Pvt. Ltd.' [hereinafter referred to as the "Manager to the offer"] on behalf of B.S. Traders Pvt. Ltd. (Acquirer) along with Alok Fintrade Pvt. Ltd & Landmark Dealers Pvt. Ltd (PAC, collectively called as Acquirers), pursuant to and in compliance with Regulation 10 and 12 of the SEBI (SAST) Regulations 1997 and subsequent amendments thereto (the "Takeover Regulations"). The Shareholders/beneficial owners are requested to note the following developments/amendments with respect to and in connection with the Public Announcement ("PA") dated 21st May, 2009.

1. The Revised Schedule of Activities pertaining to the offer are as per the table below:-

SCHEDULE OF THE MAJOR ACTIVITIES OF THE OFFER

Activity	Original Schedule Day & Date	Revised Schedule Day & Date
Date of Public Announcement	Thursday, 21st May 2009	Thursday, 21st May 2009
Specified date	Friday, 19th June 2009	Friday, 19th June 2009
Last date for a Competitive Bid	Thursday, 11th June 2009	Thursday, 11th June 2009
Date by which Letter of Offer to be dispatched to shareholders	Thursday, 25th June 2009	Monday, 17th August 2009
Date of Opening the Offer	Thursday, 10th July 2009	Friday, 21st August 2009
Last date for revising the offer price/number of shares.	Monday, 20th July 2009	Monday, 31st August 2009
Last date for withdrawal of acceptance form	Friday, 24th July 2009	Friday, 4th September 2009
Date of Closing the Offer	Wednesday, 29th July 2009	Wednesday, 9th September 2009
Date of communicating Rejections/Acceptance and payment of consideration for the offer	Thursday, 13th August 2009	Thursday, 24th September 2009

- The above dates where ever it appeared in the Original Public Announcement are read accordingly.
- The Last date for revision of the offer price, where ever appearing should be read as Monday, 31st August 2009 in place of Monday, 20th July 2009.
 - The last date of withdrawal of the acceptance tendered by the shareholders, whichever appearing should be read as Friday, 4th September 2009 in place of Friday, 24th July 2009.
 - The date of closing the Offer, wherever appearing should be read as Wednesday, 9th September 2009 in place of Wednesday, 29th July 2009.
2. The following clause be added after the clause no. 3.3 and be read accordingly.
- There are 59 legal cases involving A Infrastructure Ltd (A Group Company of Acquirer/PAC) and 94 cases pending where Kanoria Sugar & Gen Mfg Co. Ltd. (A Group Company of Acquirer/PAC) is involved.

Legal Cases involving "A Infrastructure Limited"

S. No	Nature of Litigation	No. of Outstanding Litigation	Aggregate/Approx. Amount involved Wherever ascertainable (Rs. in Lacs)
1	Labour & Civil	35	53.95
2	Excise/Service tax	8	392.26
3	Income Tax	1	53.74
4	Sales Tax/Vat	15	633.51
	Total	59	1133.46

Cases involving Kanoria Sugar & Gen Mfg Co. Ltd.

Sr. No	Nature of litigation	No. of Outstanding Litigation	Aggregate/Approx. Amount involved Wherever ascertainable (Rs. in Lacs)
1	Labour & Civil (including matters related sugar cane Growers)	74	Amount not ascertainable
2	Excise/ Cenvat/ Service tax	11	310.15
3	Sales Tax	9	110.52
	Total	94	420.67

3. **Clause 4.3 of the PA should be instead & read as below:**
- "The main objects of the Target Company is to act as a manufacturers, traders, dealers, agents, representative, collaborators, exporter, importer, wholesalers, stockiest, retailers, brokers, commission agents, or otherwise in any manner in respect of electronic goods, components and raw material, radio telecommunication, television, video vision, sound and recording system, computer and electronics, machines and equipments, and other electronic items of daily use. However, one of the other objects of the company is "to manufacture, prepare, process, fabricate, repair, alter, maintain, rehabilitate, import, export, buy and sell and deal in all kinds of glass-bibre or Carbon fibre reinforced plastic hollow articles namely pipes, components and accessories for pipes, ribs and caps, fittings, flange opening and tanks".
4. **The following paragraph to be added in addition to Clause 4.5 after the clause and be read accordingly:**
- "The company was undergoing financial distress from year 2000 onwards due to the following:
- Termination of prestigious order/contract of Gujarat Industrial Development Corporation
 - High Input prices during the years
 - High Excise Duty
 - Lack of awareness of cost effectiveness of GRP pipes bulk users
- The network of the company became negative which resulted into delay/non compliance and payment of the requisite fee to the stock exchanges due financial challenges and adequate manpower. As the target company had been undergoing acute financial distress, it was not able to fulfill all the listing compliances, specifically payment of listing fee."
5. **The following paragraph to be added in addition to Clause 7 after the clause and be read accordingly :**
- "The Acquirer also intends to continue to make all efforts for revocation of suspension of the shares of Lalit polymers & Electronics Ltd and will do all the compliances from time to time as and when fallen due. The company has filed the application for revocation of suspension in trading of Equity shares of LPEL with Bombay Stock Exchanges vide its letter dated 23rd July, 2009."
6. **The following clauses to be added after clause 4.9 and be read accordingly about the Non Compliance of SEBI(SAST) Regulation, 1997:**

"4.10 INTER SE TRANSFER AMONGST PROMOTERS :

Date of Allotment	No & % Shares Transferred (By)	Cumulative Shares after Transfer	Mode of Allotment	Identity of Allotees (% of Total Listed Capital)	Status of Compliance
15.03.2004 15.04.2004	554000(10.47%) of total Issued capital by Kamini Motwani : Co-Promoter	Nil	Inter se Transfer	Co-Promoters 1. Nitya Motwani 350000 (6.61%, prev. nil) 2. Sweta Motwani 204000 (3.85%, prev. nil)	Non Compliance Regulation 7(1) and 7(1A) of the SEBI (SAST) Regulations

- 4.11 There is Non Compliance in terms of regulations 7(1) and 7 (1A) of the SEBI (SAST), Regulations for the above inter se transfer. SEBI may initiate action against the promoters and other entities at a later stage in terms of the regulations and provisions of the SEBI Act for delay in compliance of regulation7(1) and 7(1A) of the regulations during March/April 2004.
- 4.12 There is a delay of 71 days in Disclosure to the stock exchange the inter se transfers amongst Indian and foreign promoters in terms of regulations 7(1) and 7 (1A) of the SEBI (SAST) , Regulations. SEBI may initiate action against the promoters and other entities at a later stage in terms of the regulations and provisions of the SEBI Act for delay in compliance of regulation7(1) and 7(1A) of the regulations during November 2005.
- 4.13 Disclosure in terms of regulations 8 (1) and 8 (2) of the SEBI (SAST), Regulations for the year 2002 & 2004 were made with a delay of 9 days. SEBI may initiate action against the promoters and other entities holding more than 15 % shareholding in the target company at a later stage in terms of the regulations and provisions of the SEBI Act for delay in compliance of regulation 8 (1) & 8 (2) of the regulations for the year 2002 & 2004."
7. The ECS facility will be provided to the Shareholders as an option of payment apart from crossed account payee cheques / demand drafts / pay orders wherever applicable. The payments terms in Clauses 10.2 and 10.3 should be "Cheque / demand draft /ECS/ pay order crossed 'Account Payee" instead of Cheque / demand draft / pay order crossed 'Account Payee" and be read accordingly.

This Corrigendum to the Public Announcement will also be available on SEBI's website at www.sebi.gov.in

The Director, Mr. K. K. Murthy on behalf of the Acquirer and PACs and their directors, accepts full responsibility for the information contained in this Corrigendum (except for the information regarding the Target Company which has been compiled from the information provided by the directors of the Target Company and the documents furnished to us or other publicly available information) and also for the obligations of the Acquirers and Person Acting in Concert as laid down in the SEBI (SAST) Regulations, 1997 and subsequent amendments made thereof.

This announcement should be read in conjunction with the PA dated 21st May, 2009. The terms not defined herein will have the same meaning as defined in PA. All other terms and conditions of the offer remain unchanged. For further details, please refer to the Letter of offer and Acceptance form cum Withdrawal Form.

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